

Wealth-tax (Second Amendment) Rules, 1979, under sub-section (4) of Section 46 of the Wealth Tax Act, 1957.

Notification under the Gift Tax Act, 1957

SHRI JAGANNATH PAHADIA: Sir, I also beg to lay on the Table a copy (in English and Hindi) of the Ministry of Finance (Department of Revenue), Notification S.O. No. 611(E), dated the 29th October, 1979, publishing the Gift-tax (Amendment) Rules, 1979, under sub-section (4) of section 46 of the Gift Tax Act, 1957.

Notification under the Companies (Profits) Surtax Act, 1964

SHRI JAGANNATH PAHADIA: Sir, I also beg to lay on the Table a copy (in English and Hindi) of the Ministry of Finance (Department of Revenue), Notification S. O. No. 613(E), dated the 29th October, 1979, publishing the Companies (Profits) Surtax (Amendment) Rules, 1979, under sub-section (3) of section 25 of the Companies (Profits) Surtax Act, 1964.

Notification under the Interest-Tax Act, 1974

SHRI JAGANNATH PAHADIA: Sir, I also beg to lay on the Table a copy (in English and Hindi) of the Ministry of Finance (Department of Revenue), Notification S. O. No. 614(E), dated the 29th October, 1979, publishing the Interest-tax (Amendment) Rules, 1979, the Interest-tax Act, 1974.

Notification under the Finance Act, 1979 and related papers

SHRI JAGANNATH PAHADIA: Sir, I also beg to lay on the Table a copy (in English and Hindi) of the Ministry of Finance (Department of Revenue), Notification G.S.R. No. 12(E), dated the 22nd January, 1980, under section 41 of the Finance Act, 1979, alongwith an Explanatory Memorandum on the Notification.

Notification under the Customs Act, 1962 and related papers

SHRI JAGANNATH PAHADIA: Sir, I also beg to lay on the Table a copy each (in English and Hindi) of the Ministry of Finance (Department of Revenue), Notifications (G.S.R. Nos. 21(E) and 22(E), dated the 29th January, 1980, under section 159 of the Customs Act, 1962, alongwith the Explanatory Memoranda on the Notifications.

1. Report (1977-78) of the commissioner for Scheduled Castes and Scheduled Tribes.

2. Report (31st May, 1979) of the Commission of Inquiry on Maruti Affairs and related papers.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): Sir, I beg to lay on the Table:

I. A copy (in English and Hindi) of the Twenty-fifth Report of the Commissioner for Scheduled Castes and Scheduled Tribes for the year 1977-78 (Parts I and II), under sub clause (2) of article 338 of the Constitution.

II. (i) A copy of the Report (May 31, 1979) of the Commission of Inquiry on Maruti Affairs and its Appendices, together with an Explanatory Memorandum (in English and Hindi) giving reasons for not laying simultaneously the Hindi version of the Report.

(ii) Statement (in English and Hindi) giving reasons for not laying the Memorandum of Action Taken on the Report mentioned at (i) above.

RE. QUESTION OF PRIVILEGE ARISING OUT OF THE STATEMENTS MADE IN THE HOUSE ON THE 29TH JANUARY, 1980 REGARDING THE REPORTED ARREST OF SHRI N. K. SINGH, DIG, CBI

MR. CHAIRMAN: Hon. Members, you have had, for two or three days, a question of privilege raised in this